#### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

#### LOK SABHA UNSTARRED QUESTION NO. 2665

## TO BE ANSWERED ON WEDNESDAY, THE 04.12.2019

## High Court Bench in Rajasthan

†2665. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) the number of benches which are working in the High Court of Rajasthan;
- b) whether any proposal of the State Government for commencement of a bench of Rajasthan High Court at Udaipur is pending before the Union Government and if so, the details thereof;
- c) the year-wise details of the average number of cases settled in Rajasthan; and
- d) the number of cases pending for more than twenty years in Rajasthan and the reasons for not settling them?

## ANSWER

# MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

## (SHRI RAVI SHANKAR PRASAD)

(a): There is permanent Bench of Rajasthan High Court in Jaipur.

(b): No sir.

(c): As per the Data available on National Judicial Data Grid (NJDG), total number of cases disposed in the District and Subordinate Courts of Rajasthan as on 28.11.2019 is 43,17,760.

(d): Disposal of cases in courts is within the domain of judiciary. The total number of cases pending for more than 20 years in Rajasthan High Court is 7795 and in the District and Subordinate Courts is 3330. Timely disposal of cases in courts depends on several factors which, *inter-alia*, include availability of adequate number of judges, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures.

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